

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH NEW DELHI

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RA.No. 241 of 1994

IN

OA.No.1621 of 1993

Dated New Delhi, this the 28 day of July, 1994

Hon'ble Shri J. P. Sharma, Member (J)

Shri S. K. Bajaj

R/o Sector VII/285

R. K. Puram

NEW DELHI-110021

... Review Applicant

By Advocate: Shri B.B. Srivastava

VERSUS

The Chairman

Central Social Welfare Board

Samaj Kalyan Bhawan

12-B, Tara Crescent Road

South of IIT Campus

NEW DELHI

... Respondent

ORDER

Shri J. P. Sharma, M(J)

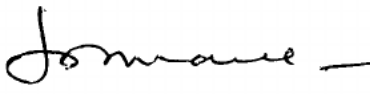
The Review Applicant has sought review of the judgement dated 9.6.94 by which the OA.No.1621/93 was disposed of observing that regarding the transfer of the applicant from Central Social Welfare Board, New Delhi to Chandigarh vide order dated 27.5.92, does not call for any interference and further the wife of the applicant is free to make suitable application regarding her transfer. As regard the payment of TA etc. to the applicant, it has been observed that the respondent shall pay the same

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the applicant has not taken any such ground that there is error on the face of the order. He has only referred to the various contentions in an argumentative manner which have already been considered in the light of the decision of the Hon'ble Supreme Court in the case of Bank of India Vs Jagjit Singh Mehta reported in 1992(1) S.C.C. p. 306 and Union of India and others Vs. S. L. Abbas reported in 1993(25) ATC p.844 referred to in the order under review.

2. The Review Application, therefore, is totally devoid of merit and is dismissed accordingly.


(J. P. Sharma)
Member(J)

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